

Foreign Investment and Technology for the Small Scale Sector

435. SHRI RAJENDRA AGNIHOTRI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government had decided to seek direct foreign Investment and Technology for the small scale sector;

(b) if so, whether any strategy have been chalked out in this regard;

(c) if so, the main features thereof; and

(d) the time by which the plans are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) :

(a) Foreign companies are permitted to invest in the small scale industries sector to the extent of 24% of the equity of the small scale unit. There are no restrictions on technology tie ups between foreign companies and small scale industries subject to the usual rules regarding royalty payments and foreign exchange outflow.

(b) to (d) . Consultancy and Information Services are provided to the interested small scale units seeking direct foreign investment and technology. These services are provided by various institutions and agencies of Central and State Governments.

Enterprises to enterprises level contact is promoted by means of seminars, symposia, Trade Fairs and information dissemination. This is a continuing activity.

[Translation]

Misuse Of Funds

436. SHRI RAM VILAS PASWAN :

Will the PRIME MINISTER be pleased to state:

(a) the amount allocated for the development of Jammu and Kashmir during the last three years, year-wise;

(b) whether the Government have received complaints regarding misuse of funds allocated to J & K; and

(c) the procedure adopted by the Government for evaluation of expenses allotted for this purpose?

The Minister of State in the Prime Minister's Office and Minister of State in the Department of Atomic Energy and Department of Space and Minister of State in the Ministry of Science and Technology (Shri Bhuvnesh Chaturvedi) :

(a) A Statement is attached.

(b) and (c) . There have been allegations from time to time about misuse of funds meant for development activities in the State. Whenever specific complaints are received, appropriate enquiries are conducted including enquiries by the Vigilance Department. The State Government has been advised to further strengthen and intensify the activities of the Vigilance Department. The State Government has constituted District level Inspection Committees under the Chairmanship of the Deputy Commissioners to inspect and verify works and programmes which are submitting reports of inspection every year. Corrective measures are taken by the Government whenever necessary in pursuance of their recommendations.